

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UASTARRED QUESTION NO. 43
TO BE ANSWERED ON 20.07.2023

Status of Jhudpi jungle in Vidarbha region

43. SHRI MUKUL BALKRISHNA WASNIK:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Government have granted in-principle approval for diverting Jhudpi jungle land for various developmental purposes in Vidarbha region of Maharashtra in lieu of planting large number of trees elsewhere in the State and;
- (b) if so, the details of the Jhudpi jungle land diverted, district-wise and the number of trees planted so far in its place?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) & (b) The Central Government has allowed diversion of Jhudpi jungle land for various developmental projects in accordance with the provisions of the Forest (Conservation) Act, 1980 on case to case basis. Diversion of forest land, including Jhudpi jungle land, is allowed by the Central Government in, after examination of such proposals on their merits, as per rules.

To compensate the loss of forest land, diverted for non-forestry use, mitigation measures, including raising of compensatory afforestation, are invariably stipulated in the approval granted by the Central Government. However, district wise details of Jhudpi land diverted and number of trees planted are not collated by the Central Government.
